

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.1414/93

(b)

New Delhi, this the 20th day of January, 1994.

SHRI J.P.SHARMA, MEMBER(J).

Shri S.D. Sahni,
S/o: late Shri C.L.Sahni,
R/o: 24A/C-4-D, Janakpuri,
New Delhi-58,
Vice-Principal,
Govt. Boys Sr. Secondary School,
Palam Village, New Delhi.

...Applicant

(By advocate : None)

VERSUS

1. Delhi Administration, through
The Chief Secretary,
Delhi Administration Secretariat,
5, Sham Nath Marg, Delhi-54.
2. The Director,
Directorate of Education,
Old Secretariat, Delhi-54.
3. Administrative Officer(G.O. Cell),
Directorate of Education,
Old Secretariat Building,
Delhi-54.
4. Accounts Officer (Cash),
Directorate of Education,
Old Secretariat Building,
Delhi-54.

(Shri K.M. Sharma, Departmental Rep.)

O R D E R (ORAL)

The applicant is working as Vice-Principal,
Govt. Boys Sr. Secondary School, Palam Village, New
Delhi. The applicant prayed for sanction of L.T.C.
vide his application dated 21-9-91 to visit Bombay.
The applicant after approval of the authorities
undertook journey to Bombay from New Delhi. The
applicant submitted the bills and other documents but
he was not paid the L.T.C. claim of Rs.960. The

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applicant filed this application on 6-7-93 on which a notice was issued to the respondents. The respondents did not file any reply. Departmental representative Shri K.M.Sharma, Assistant in the office of the Director of Education appeared today and gave a copy of the letter sent to the Registrar, Central Administrative Tribunal, New Delhi stating that amount of L.T.C. of Rs.960 has since been paid to the applicant. This letter has been taken on record. In view of this, the grievance of the applicant stands satisfied. None appears for the applicant. The application, therefore, is disposed of as infructuous with no order as to costs.

J. P. Sharma

(J.P.SHARMA)
MEMBER(J)

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